

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

206. IA/1610/2022 C.P. (IB)/1011(MB)2020

IN THE MATTER OF

Yes Bank Limited

... Petitioner

Vs

Cox And Kings Financial Service Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

C.P. (IB)/1011(MB)2020 & IA/1610/2022- Ld. Counsel for the Applicant submits that in the Dissolution Application, it was categorically stated that the PUFEE Application shall be proceeded by the Financial Creditor. It is pertinent to mention that the Original Financial Creditor i.e Yes Bank Limited have already assigned to their debt JC Flower and JC Flower has been substituted in place of the Petitioner/ Financial Creditor. Hence, in view of the fact that the application being pursued by JC Flower restored. Thus, the Applicant is discharged from this case.

Adv. Nikunj Mahajan appearing on behalf of the Respondent No.1 and 10 prays for time to file reply. Let the reply be filed before the next date by serving an advance copy to the Counsel opposite. Adjourned to **05.09.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //